

year is given below:—

(In ₹ crore)							
2013-14		2014-15		2015-16		2016-17	
Number of Units	Amounts	Number of Units	Amounts	Number of Units	Amounts	Number of Units	Amounts
29	3.82	24	4.26	22	3.86	22	4.16

Sanctioned/working strength of Judges and pending cases

2652. SHRIMATI RANEE NARAH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the sanctioned strength of Judges in the Supreme Court, High Courts and District and Subordinate Courts;

(b) the number of current strength of Judges in the Supreme Court, High Courts and District and Subordinate Courts; and

(c) the number of cases pending in the Supreme Court, High Courts and District Courts?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (c) The details of sanctioned and working strength of Judges/Judicial Officers in Supreme Court and High Courts as on 01.03.2017 are given below:—

Name of the Court	Sanctioned Strength of Judges	Working Strength of Judges
Supreme Court	31	28
High Courts	1,079	642

The filling of vacancies of Judges/Judicial Officers in Districts and Subordinate Courts is within the domain of the State Governments and the High Courts concerned. However, as per the Court News (July-September, 2016) of Supreme Court, the details of sanctioned and working strength of Judges/Judicial Officers in District and Subordinate Courts as on 30.09.2016 are given below:—

Name of the Court	Sanctioned Strength of Judges/Judicial Officers	Working Strength of Judges/Judicial Officers
District and Subordinate Courts	21,374	16,528

Data on pendency of cases is maintained by the Supreme Court and the High Courts. As per the information available on the website of the Supreme Court, 62,161 cases were pending in the Supreme Court as on 01.03.2017. As per the Court News (July-September, 2016) of the Supreme Court, 40.11 lakh cases were pending in various High Courts, and 2.85 crore cases were pending in District and Subordinate Courts as on 30.09.2016.

Separate High Courts for Andhra Pradesh and Telangana

2653. SHRI DHARMAPURI SRINIVAS:

SHRI T. G. VENKATESH:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has any plan of bifurcating the High Court between Andhra Pradesh and Telangana, if so, the details thereof, if not, the reasons therefor;

(b) whether, resolving the issues like division of High Court and distribution of assets and liabilities between the newly formed States, is going at a snail's pace, if so, the reasons therefor; and

(c) the steps being taken by Government to resolve the crisis and establish separate High Courts for Telangana and Andhra Pradesh without any further deferment in view of the problems being faced by both the States?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (c) The Andhra Pradesh Reorganisation Act, 2014, provides for setting up of a separate High Court for the State of Andhra Pradesh. The Act also provides that once separate High Court for the State of Andhra Pradesh is established, the existing High Court will go to the State of Telangana. Till such time the existing High Court *i.e.* the High Court of Judicature at Hyderabad will serve as common High Court for the States of Telangana and Andhra Pradesh.

To enable the creation of separate High Court for the State of Andhra Pradesh, all necessary infrastructures such as Court buildings, quarters for the Judges and officials/ staff of the Court has to be created by the State Government in consultation with the High Court of judicature at Hyderabad. The Central Government had requested the Chief Justice of the High Court and the Chief Minister of Andhra Pradesh to take all the necessary steps towards the creation of separate High Court for the State of Andhra Pradesh. Presently, the matter is *sub-judice* at High Court of judicature at Hyderabad for the States of Telangana and Andhra Pradesh.